

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 117**  
**(IB)-673(PB)/2019**

**IN THE MATTER OF:**

M/s. Paisalo Digital Ltd.  
v.  
M/s. Cargo Planners Ltd.

.... Applicant / petitioner  
.... Respondent

**SECTION:**

**Under Section 7 of IBC**

**Order delivered on 29.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner : Mr. P. Nagesh and Mr. Dhruv Gupta, Advs.

**ORDER**

Mr. S.S Negi, Authorised Representative of the Corporate Debtor has appeared and is directed to file reply along with power of attorney and Board Resolution of the Corporate Debtor within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 23.04.2019.

Sd—

**(M.M.KUMAR)**  
**PRESIDENT**

Sd—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**